## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.431/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M.

Under Section 9 IBC		CONTROL TO SERVER CONTROL OF THE	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
7	B. K. VPalhysy R. C. Prunki Amanya mitan Manini Kari	Respondent Corporate De	Liter (
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## ORDER

- Ld. Counsel for the operational creditor and the corporate debtor are present.
- Ld. Counsel of the operational creditor has filed affidavit of service in compliance of order, which may be taken on record. Till date bank's certificate has not been filed. Operational creditor is directed to file the said certificate within 7 days from today.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama along with Board Resolution. Prayer is allowed. Ld. Counsel for the corporate debtor has filed reply, which may be taken on record. Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on 18/01/2018 for admission.

(Jinan K.R.)

Member (J)

(V.P.Singh) Member (J)